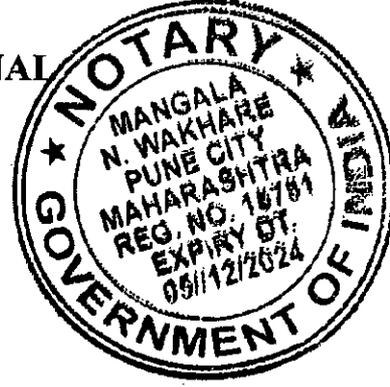


**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Appeal No.26/2020(WZ)



Mr. Ajay Jayvantrao Bhosale -- Appellant

Versus

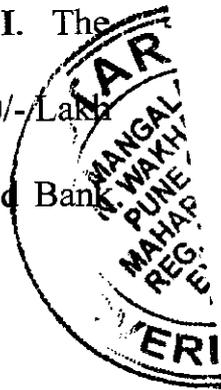
Union of India & Ors. -- Respondent(s)

**Reply – Affidavit on behalf of Maharashtra Pollution Control
Board i. e. Respondent No.7**

I, Kiran Hasabnis, age about -51 years, Occupation – Service, the Sub – Regional Officer of Maharashtra Pollution Control Board at Pimpri Chinchwad i.e. the Respondent No.7 having my office at 2nd floor, Jog Centre, Wakdewadi, Pune, do hereby state on solemn affirmation as under-

I am the Sub-Regional Officer of Respondent Board at Pimpri Chinchwad and the area in which the site is situated comes under my jurisdiction. I am filing this Reply - affidavit on behalf of Respondent No.7 i.e. Maharashtra Pollution Control Board as under-

- 1) I say and submit that the said Appeal is filed by the Appellant for quashing and setting aside the Environment Clearance granted to Respondent No. 11 on 18/02/2020.
- 2) I say and submit that Respondent no. 11 has obtained 1st Consent to Establish on 10.03.2015 for TPA-9337.66 Sq Mtr & BUA-36611.49 Sq Mtr subject to certain terms & conditions. The said Consent is attached and annexed herewith as an **Annexure - I**. The Respondent-Board has imposed Bank Guarantee of Rs. 10.0/- Lakh & Rs. 5.0/- Lakh & Rs. 2.0/- Lakh, PP has not submitted Bank Guarantees.
- 3) I say and submit that Respondent No. 7 i.e. the M. P. C. Board has granted Revised Consent to Establish to Brahma Leisures Pvt. Ltd., Plot No. 209/A/2, CTS No. 4702, Pimpri, Tal. Haveli, Dist. Pune i.e. Respondent No. 11 on 12/10/2017, subject to certain terms & conditions, for Total Plot Area of 9337.67 Sq Mtrs and Total Construction Built Up Area 51358.46 Sq Mtrs including utilities and services as per Commencement Certificate issued by Local Bodies. The said Consent is attached and annexed herewith as an **Annexure - II**.



4) I say and submit that the said revised Consent to Establish dated 12/10/2017 is granted for a period up to commissioning of the project or of 5 years whichever is earlier. I say and submit that the Consent dated 12/10/2017 is granted for commercial project by Respondent No. 11. The respondent proponent has submitted the Bank Guarantee of Rs. 10/- Lacs as per Consent condition. The said Bank Guarantee is valid up to 11/10/2022.



5) I say and submit that the M. P. C. Board has granted Amendment in Consent to Establish for construction of Commercial development Project on 13/11/2020, subject to certain terms & conditions, which is valid up to 31/10/2022. The said Amended Consent to Establish is attached and marked as an **Annexure – III**. I say and submit that the amended consent is granted for Total Plot Area 7729.66 Sq Mtr and total Built Up Area 54667.89 Sq Mtr as per the Environment Clearance dated 18/02/2020 including utilities and services as per Commencement Certificate issued by local body.

6) I say and submit that the detailed inspection report of the said project in question is submitted by the Joint Committee constituted in O. A.

63/2019 has been filed before Hon'ble Tribunal in the said Original Application.

Solemnly affirmed on this 04 day of January, 2022.

I know the affiant.

For and on behalf of
Maharashtra Pollution Control
Board i.e. Respondent No. 07

ADVOCATE

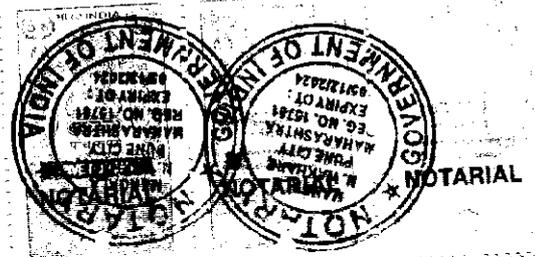
[Handwritten Signature]
04/01/22

(Kiran Hasabnis)
Sub-Regional Officer, MPCB
Pimpri Chinchwad.

BEFORE ME

[Handwritten Signature]
MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA

04 JAN 2022



MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781
/4037124/4035273
Fax : 24044532/4024068 /4023516
Email : enquiry@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor, Sion- Matunga
Scheme Road No. 8, Opp. Cine Planet Cinema, Near
Sion Circle, Sion (E),
Mumbai - 400 022

Consent order No :- **Format 1.0/BO/CAC-cel/ EIC-PN-22272-14/E/CAC- 2664**
Date- 10/03/2015

To,
Director,
M/s. Bramha Leisures Pvt. Ltd.,
"Bramha House",
250/251 M.G. Road Camp, Pune-411 001.

Sub : Consent to Establish to 5 star Hotel(139 rooms) with commercial project in Red category.

Ref : 1. Your application approved in 26th CAC meeting of 2014-15 held on 24.2.2015

Your application CE1407000630

Dated: 5.7.2014

For: Consent to Establish

under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Consent to Establish is granted for a period upto **Commissioning of the Hotel or 5 years whichever is earlier.**
- The actual capital investment of the industry is Rs. 117.02 Crs. (As per undertaking submitted by hotel Authority)
- The Consent to Establish is valid for construction of 5 star hotel (139 rooms) with commercial project of M/s. Bramha Leisures Pvt. Ltd., at Sr. no. 209/A/2, CTS no. 4702 at Pimpri, Tal-Haveli, Dist-Pune on total plot area of 9337.66 sq.m and total construction area(FSI+Non-FSI) of 36611.49 sq.m including utilities and services as per construction commencement certificate issued by local body.
- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	34.5	As per Schedule -I	After primary treatment in ETP sent to STP
2.	Domestic effluent	166.5	As per Schedule -I	60% recycle for secondary purpose such as flushing gardening, ACC tank and remaining discharged to Municipal Sewer

- Conditions under Air (P & CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1	DG Sets 65 KVA	1	As per Schedule -II
2	DG sets 1000 KVA x 2 nos.	2	As per Schedule -II

- Conditions under Municipal Solid Waste (Management and Handling) Rule, 2000.

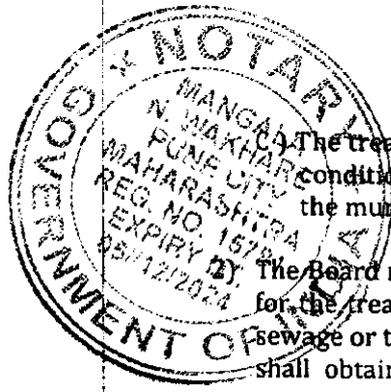
Sr. No.	Type Of Waste	Quantit	UOM	Treatment	Disposal
1	Biodegradable waste	1101	Kg/Day	composting	Used as manure
2	Non-biodegradable waste	789	Kg/Day	---	Sent for recycling

Schedule-I

Terms & conditions for compliance of Water Pollution Control:

- 1) A] As per your consent application, you have proposed to provide primary ETP of capacity 35 CMD for treatment of laundry effluent before sending to Sewage Treatment Plant (STP) with 200 CMD design capacity.
- B] The Applicant shall operate the sewage treatment system to treat the trade and sewage so as to achieve the following standards/ prescribed under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.
Nil

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for pH
01	BOD (3 days 27oC)	30
02	Suspended Solids	50
03	COD	100
04	Residual Chlorine	1ppm



The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.

The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of water, works for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.

- 3) The firm shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) In case the water consumption of the project is not covered under the water consumption of local body, in that situation, the project proponent shall submit the CESS Returns in the prescribed format given under the provision of Water (Prevention & Control of Pollution) Cess Act, 1977 and Rules made there under for various categories of water consumption.

In case the water consumption is duly assessed under the quantity of water consumption of local body, the project proponent shall submit certificate to that effect from the concern local body with the request not to assess CESS on their water consumption, being already assesses on the water consumption of local body.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	127
2.	Water gets polluted and pollutants are biodegradable	37
3	Water gets polluted and pollutants are not biodegradable and toxic	Nil

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

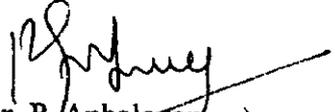
[Handwritten Signature]

7. Conditions under Hazardous Waste (MH & TM) Rules, 2008 for treatment and disposal of hazardous waste:

Sr. no.	Type Of Waste	Category	Quantity & UoM	Treatment	Disposal
Nil					

- 8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
- 9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
- 10. PP shall submit the affidavit within 15 days in the prescribed format regarding the compliance of conditions of EC and C to E.
- 11. PP shall submit Board Resolution from company's Board stating that they have started construction work without obtaining consent to establish from the MPCB Board and Environmental Clearance thus violated the provisions of Environmental Laws and they assure that they will not do such violations in future and shall submit BG of Rs. 2 lakh towards submission of Board resolution within one month.
- 12. PP shall submit an affidavit within 15 days of issue of consent towards not taking further effective steps prior to obtaining EC and shall submit BG of Rs. 10 lakh within 15 days of issue of consent, for ensuring the compliances. As per Para 2 of EIA notification dated-14/09/2006, the effective steps include starting of any construction work or preparation of land by the project management. However as clarified by the MoEF vide office memorandum no. J-1103/41/2006-IA.II(I); Dated-19/8/2010, fencing of the site to protect it from getting encroached & construction of temporary shed(s) for the guard(s) & acquisition of land shall not be treated as an effective steps.
- 13. Hotel authority shall not carry out any expansion of the hotel without prior permission of the Board.

For and on behalf of the
Maharashtra Pollution Control Board


(Dr. P. Anbalagan, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	DD No.	Date	Bank Name
1	26214/-	018456	4.7.2014	Axis Bank

Copy to:

- 1. Regional Officer -Pune and Sub-Regional Officer-Pimpri Chinchwad, MPCB, Pune. They are directed to ensure the compliance of the consent conditions.
- 2. Chief Accounts Officer, MPCB, Mumbai.
- 3. CC/CAC desk- for record & website updation purposes.



Schedule-II

Terms & conditions for compliance of Air & Noise Pollution Control:

1. As per your application, you have proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S %	SO ₂ Kg/Day
1	DG Set (65KVA)	Acoustic enclosure	3.5*	HSD	27.5 lit/hr	1%	13.2
2	DG Set (1000 KVA x 2 nos.)		6.5* each				

* above roof of the building in which it is installed or the nearest tallest building

2. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
--------------------	---------------	------------------------

3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Ambient noise level should be confirmed to prescribe standards both during day and night time. The ambient air and noise quality should be closely monitored during any construction phase in the premises.

Mey

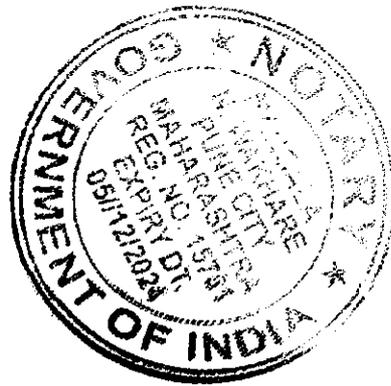


Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs. 10 lakh	Within 15 days of issue of consent	Towards not taking further effective steps prior to obtaining revised EC	Upto Commissioning or 5 years which ever is earlier	Five years from date of issue of consent
2		Rs. 5 lakh		Towards compliance of consent conditions	Upto Commissioning or 5 years which ever is earlier	Five years from date of issue of consent
3		Rs. 2 lakh		Towards submission of Board Resolution with 30 days of issue of consent	30 days from issue of consent	Till submission of Board Resolution

Handwritten signature

Maharashtra Pollution Control Board



Schedule-IV**Conditions during construction phase**

a	During construction phase, applicant shall provide temporary sewage disposal and MSW facility for staff and worker quarters.
b	During construction phase, the ambient air and noise quality should be closely monitored to achieve Ambient Air Quality Standards and Noise by the project proponent through MoEF approved laboratory.
c	Noise generating activity shall be carried out during day time only.

General Conditions:

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be printed/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW(MH&TM) Rules 2008, which can be recycled/processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous Waste (M,H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazarsous Waste (M,H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/ Activity.
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standards under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 12) The industry shall constitute an Environmental Z cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 13) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewage downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 14) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

- 15) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 16) Conditions for D.G. Set
- Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
 - D.G. Set shall be operated only in case of power failure.
 - The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel
- 17) The industry should not cause any nuisance in surrounding area.
- 18) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 19) The applicant shall maintain good housekeeping.
- 20) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a statement on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end, with the Environment Statement.
- 21) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 23) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 24) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.



MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781
/4037124/4035273
Fax : 24044532/4024068 /4023516
Email : rohq@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor, Sion- Matunga
Scheme Road No. 8, Opp. Cine Planet Cinema, Near
Sion Circle, Sion (E),
Mumbai - 400022

Infrastructure /LSI

Consent order No: Format1.0/BO/RO-HQ/CL-17/0000347

Date: 2/10/2017

To,
M/s. Bramha Leisure Pvt Ltd
Plot No. 209/A/2, CTS No. 4702, Pimpri,
Tal. Haveli, Dist. Pune.

Subject: Consent to Establish for Commercial Project in Red Category.

Ref :

1. Previous consent to establish granted for vide no. Format 1.0/BO/CAC-cel/EIC-PN-22272-14/E/CAC-2604 dated 10/03/2015.
2. Minutes of Consent Committee meeting held on 05/08/2017.

Your application MPCB-CONSENT-0000025901 Dated: 28/04/2017

For: Consent to Establish for Commercial Project under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 and Municipal Solid Waste (Management & Handling) Rule, 2000 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent is granted for a period up to commissioning of the project or of 5 years whichever is earlier.
2. The proposed capital investment of the project is Rs. 132.68 Crs. (As per C.A. Certificate submitted by project proponent)
3. The Consent to Establish is valid for Commercial Project by M/s. Bramha Leisure Pvt. Ltd., at Plot No. 209/A/2, CTS No. 4702, Pimpri, Tal. Haveli, Dist. Pune for total plot area of 9337.67 Sq.Mtrs and total construction build-up area 51358.46 Sq.Mtrs including utilities and services as per Commencement certificate issued by local body.
4. Conditions under Water (P&CP), 1974 Act for discharge of effluents

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	188.2	As per Schedule -I	60% should be recycled and remaining should be discharged in municipal sewer

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1	DG Set	320 KVA	1	As Per Schedule -II

6. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio-degradable	454.7 Kg/Day	OWC	Used as Manure
2	Non-biodegradable	459.6 Kg/Day	--	Handed over to authorized agency
3	STP Sludge	Kg/Day	--	Used as Manure

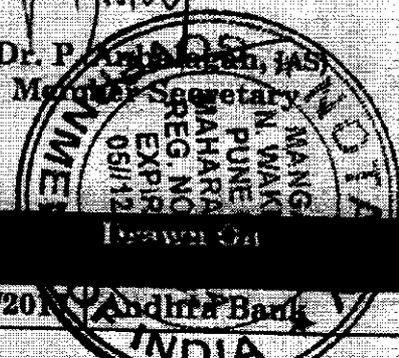
7. Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste; NIL.
8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
11. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E.
12. The applicant should not take any effective steps for implementation of the project before obtaining Environmental Clearance as per EIA notification, 2006 and amendments thereto.

As per Para 2 of EIA notification dated 14/09/2006, the effective steps include starting of any construction work or preparation of land by the project management. However as clarified by the MoEF vide office memorandum no. J-1103/41/2006-IA.II (I) dated 19/8/2010, fencing of the site to protect it from getting encroached & construction of temporary shed(s) for the guard(s) & acquisition of land shall not be treated as an effective steps.

13. The consent to establish granted vide no. Format 1.0/BO/CAC-cell/EIC-PN-22272-14/E/CAC-2604 dated 10/03/2015 is hereby revoked.

For and on behalf of the
Maharashtra Pollution Control Board

(Dr. P. Anil Kumar, IAS)
Member Secretary



Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction No.	Date	Drawn On
1	265360.00	ANBH17119726277	29/04/2015	Andhra Bank

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri-Chinchwad. They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.

Schedule-I

Terms & conditions for compliance of Water Pollution Control:

- 1) A] As per your application, you have proposed to install of Sewage Treatment Plant (STP) with the design capacity of 200 CMD.
- B] The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for PH
01	BOD (3 days 27oC)	10
02	Suspended Solids	50
03	COD	100

- C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.
- D] Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

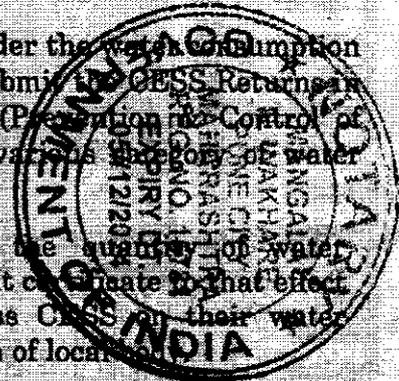
The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto

- 2) Project Proponent shall install online monitoring system for BOD, TSS and flow at the outlet of STP
- 3) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) In case, the water consumption of the project is not covered under the water consumption of local body, in that situation, the project proponent should submit the CESS Returns in the prescribed format given under the provision of Water (Pollution) Cess Act, 1977 and Rules made thereunder for various category of water consumption.

In case the water consumption is duly assessed under the quantity of water consumption of local body, the project proponent should submit certificate to that effect from the concern local body with the request not to assess CESS on their water consumption, being already assessed on the water consumption of local body.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	209.1

[Handwritten Signature]



Schedule-IITerms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S	SO ₂
1	DG Set (320 KVA)	Acoustic enclosure	5	HSD	40	Lit/Hr	-	-

* Above roof of the building in which it is installed.

2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³
--------------------	---------------	------------------------

3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.

The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs. 10 lakh	15 Days	Towards not to take effective steps prior to obtaining EC and Compliance of consent conditions	COU or 5 Years	5 Years

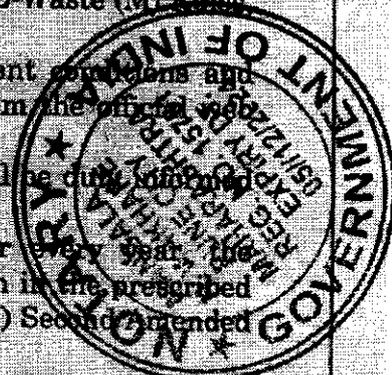
[Handwritten Signature]

Maharashtra Pollution Control Board



Schedule-IVGeneral Conditions:

- 1) The applicant should provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and should pay to the Board for the services rendered in this behalf.
- 2) The firm should strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system should be provided for collection of sewage effluents. Terminal manholes should be provided at the end of the collection system with arrangement for measuring the flow. No sewage should be admitted in the pipes/sewers downstream of the terminal manholes. No sewage should find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) should also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry should take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set should be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant should comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste The applicant should provide onsite municipal solid waste processing system and should comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The industry should submit official e-mail address and any change will be duly informed to the MPCB.
- 9) The firm should submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second amended rule 1992.
- 10) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.



MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 24010437/24020781
/24037124/24035273
Fax : 24044532/24024068
/24023516
Email : jdwater @mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor,
Slon- Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema, Near Sion Circle,
Sion (E), Mumbai - 400022

Infrastructure /Red/LSI

Date 13/11/2020

Consent order No: Format 1.0/BO/JD (WPC)/UAN-093621/CE/CC- 2011000934

To,
M/s. Bramha Leisures Pvt Ltd "Bramha Sky Uzuri",
Pimpri, Survey No. 209/A/2, Taluka: Haveli, Dist: Pune

Sub: Amendment in Consent to Establish for Construction of Commercial development Project granted under Red Category.

Ref: 1. Your Application vide UAN No. -0000093621 Dated: 23/06/2020.

For: amendment in Consent to Establish for Commercial development Project under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent is granted for a period up to commissioning of the project or valid up to 31/10/2022.
- The proposed capital investment of the project is Rs. 7.0 Cr.
(Existing CI 132.68 cr + proposed 7.0 cr Total CI = 139.68 cr as per C.A certificate submitted by project proponent)

The amendment Consent to Establish is valid for Construction of Commercial development Project named as M M/s. Bramha Leisures Pvt Ltd "Bramha Sky Uzuri", Pimpri, Survey No. 209/A/2, Taluka: Haveli, Dist: Pune for total plot area 7729.66 Sqm and total Construction BUA 54667.89 Sqm as per EC dt.18/02/2020 including utilities and services as per Commencement Certificate issued by local body.

3. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	242.5	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in municipal sewer

4. Conditions under Air (P&CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1.	DG Set	1010 KVA	2	As Per Schedule -II
2.	DG Set	750 KVA	2	As Per Schedule -II

5. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UOM	Treatment	Disposal
1	Wet garbage	793.0 Kg/Day	Organics waste Converter with composting facility / Biogas digester with composting facility	Used as Manure
2	Dry garbage	739.0 Kg/Day	--	Segregate and Hand over to Local Body for recycling
3.	STP sludge	33.0 Kg/day	STP	Used as manure

6. This consent is issued subject to an order passed or may be passed by Honble NGT court order vide original application No. 63/2019 (WZ)]
7. This consent is granted with overriding effect of earlier consent granted by Board vide consent order No. Format 1.0/BO/RO (HQ)/CC-1710000347 dt.12/10/2017 .
8. Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste; NIL.
9. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.
10. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
11. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
12. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E.
13. Project Proponent shall install online monitoring systems for BOD, TSS and flow at the outlet of STP.
14. Project Proponent shall provide Organic waste digester with composting facility or Biogas digester with composting facility.
15. The applicant should comply with the conditions stipulated in Environmental Clearance Obtained from SEIAA, Environment Department, Government of Maharashtra, dtd. 18/02/2020 for total plot area 7729.66 Sqm and total construction BUA 54667.89 Sqm

For and on behalf of the
Maharashtra Pollution Control Board

Dr. Y. B. Sontakke
Joint Director (WPC)

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction . No.	Date	Drawn On
1	25,000/-	ANDBN20248351016	27/06/2020	Andhra Bank
2	265360/-	ANBH17119726277	29/04/2017	Andhra Bank

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri- Chinchwad They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.

schedule-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have proposed to install of Sewage Treatment Plants (STP) with the design capacity of 250.00 CMD
- B] The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

1.	pH	Between	6.5 to 9.0
2.	Total Suspended Solids	Not more than	20 mg/l.
3.	BOD 3 Days 27 degree C	Not more than	10 mg/l.
4.	Chemical oxygen Demand (COD)	Not to more than	50 mg/l.
5.	NH4 N	Not more than	5 mg/l.
6.	N Total	Not more than	10 mg/l.
7.	Fecal Coliform MPN/100 MI	Less than	100.0

C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.

D] Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or any extension or addition thereto

- 2) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 3) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	269.5

- 4) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



Schedule-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S%	SO ₂
1.	DG Set (1010 KVA) x2	Acoustic enclosure	6.36	HSD	200	Lit/Hr	--	--
2.	DG Set (750 KVA)x2	APC System	5.48	HSD	200	Lit/Hr	--	--

* Above roof of the building in which it is installed.

2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³
--------------------	---------------	------------------------

3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs. 10 lakh	15 Days	Towards Compliance consent conditions.	Up to Commissioning of the project	Up to Commissioning of the project

[Handwritten Signature]

Maharashtra Pollution Control Board



General Conditions:Schedule-IV

- The following general conditions shall apply as per the type of the industry.
- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
 - 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
 - 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
 - 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
 - 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The Industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - f) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - g) D.G. Set shall be operated only in case of power failure.
 - h) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - i) The applicant shall comply with the notification of MOEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
 - 6) Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
 - 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
 - 8) The treated sewage shall be disinfected using suitable disinfection method
 - 9) The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
 - 10) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

